

GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

**LOK SABHA**  
**UNSTARRED QUESTION NO.6010**  
TO BE ANSWERED ON 11.04.2017

**Anti-Poaching Camps**

6010. SHRI P.C. MOHAN:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

- (a) the total number of Anti-Poaching Camps (APC) in various wild life sanctuaries and the number of foot soldiers employed in such camps, State-wise;
- (b) whether these camps are having proper infrastructure and weapons for the safety of the employees and if so, the details thereof;
- (c) whether the employees in Anti-Poaching Camps (APC) are permanent employees or on contract basis; and
- (d) the steps taken by the Government to absorb the contractual employees in permanent cadre like other Government employees?

**ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE  
(SHRI ANIL MADHAV DAVE)

- (a)& (b) Anti-Poaching Camps are established by the State/UT Governments in the Protected Areas (PAs) including Wildlife Sanctuaries as per the Management Plan of the concerned PAs. The Management Plans for the Protected Areas are prepared by the concerned State/UT Governments incorporating prescriptions to improve the natural habitat for wildlife. The Ministry provides financial assistance to States/UTs under the various Centrally Sponsored Schemes in the form of Annual Plan of Operations (APOs) as per the activities prescribed in the Management Plan. Providing proper infrastructure and weapons for safety to the employees of the Anti-poaching Camps is the responsibility of the concerned State/UT Governments. State-wise details regarding number of Anti-Poaching Camps and the number of foot soldiers employed in such camps are not collated in the Ministry.
- (c)&(d) Hiring of employees for Anti-Poaching Camps or absorbing the contractual employees is the administrative matter of the concerned State/UT Governments.

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